NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 23.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No. 192/252/HDB/2017
NAME OF THE COMPANY	Sai Tipparaju Infra Ventures Private Limited
NAME OF THE PETITIONER(S)	Sai Tipparaju Infra Ventures Private Limited
NAME OF THE RESPONDENT(S)	Registrar of Companies Hyderabad
UNDER SECTION	252

Counsel for Petitioner(s):

П	Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
	SAURABH PODDAR	COMPANY SECRETARY IN PRACTICE	Saurabh Poddar 1977@ gracilic om 9581186260	S Podder
		1 1111-0110	•	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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ORDER

Heard Sri Saurabh Poddar, PCS for the Petitioner. The learned PCS submits that the Company has A turnover of 2,16,61,58,840 crores in the Financial Year 31.3.2014; 98,17,85,112 crore in the Financial Year 31.3.2015 and 1,19,000 crores during the Financial Year as on 31.3.2016 and the Company has finalised the Balance Sheet for the current year. The learned PCS submits that the due to lack of professional support the company could not file the Annual returns within the stipulated time. Therefore, the counsel prayed to restore the name in the Register of Company as per Section 252 of the Companies Act, 2013.

After perusing the reliefs sought we direct the RoC to accept the Annual Returns and Balance Sheet till 31.03.2017.

The Bench also direct the RoC to submit a report by the next date of hearing i.e., on 21.12.2017.

MEMBER (Tech)

MEMBER (Judl)

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